

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2358  
TO BE ANSWERED ON 08.07.2019**

**CASES OF CHILD LABOUR**

**†2358. SHRI DILIP SAIKIA:  
SHRI ANTO ANTONY:  
KUMARI SHOBHA KARANDLAJE:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the total number of cases of child labour in the country which have come to light during the last five years;**
- (b) whether the Government is adopting a multi-pronged strategy to combat problem of child labour and if so, the details thereof;**
- (c) whether the employment of a child below 14 years is completely prohibited in any occupation or processes;**
- (d) whether the Census 2011 shows decline in child labour which has come down to 1.01 crore as compared to 1.26 crore in 2001;**
- (e) if so, the policy initiatives/schemes special action plan introduced by the Government towards complete eradication of child labour; and**
- (f) whether the Government has launched any project aimed to eliminate all forms of child labour through identification and prepare children withdrawn from work for main stream education along with vocational training and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a): A total number of 16540 cases of child labour violations in respect of the Child Labour (Prohibition & Regulation) Act, 1986 have been detected during inspection in the country in the last five years.**

**(b): The Government of India is following a multi-pronged strategy for elimination of child labour from the country. It comprises of statutory and legislative measures, rehabilitation of rescued child labour along with convergence with other schemes for socio economic development of their families.**

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**(c): The employment or work of children below 14 years of age has been completely prohibited subsequent to the enactment of the Child Labour (Prohibition & Regulation) Amendment Act, 2016 effective from 1.9.2016. However in exception to the above provision of the Act, artist in an audiovisual entertainment industry, including advertisement, films, television serials or any such other entertainment or sports activities except the circus, has been permitted to work subject to certain conditions and safety measures.**

**(d): Yes, Sir.**

**(e) & (f): The Government of India stands committed to the elimination of child labour in the country and is implementing the National Child Labour Project (NCLP) Scheme for rehabilitation of child labour. Under the NCLP Scheme, children in the age group of 9-14 years are rescued/withdrawn from work and enrolled in the NCLP Special Training Centres, where they are provided with bridge education, vocational training, mid day meal, stipend, health care, etc. before being mainstreamed into formal education system. Children in the age group of 5-8 years are directly linked to the formal education system through a close coordination with the Sarva Shiksha Abhiyan (SSA).**

**To ensure effective enforcement of the provisions of the Child Labour Act and smooth implementation of the National Child Labour Project (NCLP) Scheme a separate online portal PENCIL (Platform for Effective Enforcement for No Child Labour) has been launched w.e.f. 26.9.2017. The Portal connects Central Government to State Government(s), District(s), all Project Societies and the General public. Further, online complaints regarding child labour can also be filed by anybody on the Pencil Portal. The complaint gets assigned to the concerned Nodal Officer automatically by the system for further necessary action.**

**The Government has also amended the Child Labour (Prohibition & Regulation) Act, 1986 and enacted Child Labour (Prohibition & Regulation) Amendment Act, 2016 which inter-alia covers complete prohibition on employment or work of children below 14 years of age in all occupations and processes; prohibition on employment of adolescents (14 to 18 years of age) in hazardous occupations or processes and making stricter punishment for the employers contravening the provisions of the Act.**

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